

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**LOK SABHA  
UNSTARRED QUESTION NO.5433  
TO BE ANSWERED ON 06.04.2017**

**Grievances Redressal System**

**5433. DR. SANJAY JAISWAL:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether any mechanism is in place for redressal of complaints against alleged malpractices committed by coaches, caterers and other concerned officials etc. at various sports training institutes in the country;**
- (b) if so, the details thereof and the number of such complaints received during the last three years and the current year along with the disposal status thereof; and**
- (c) if not, the reasons therefor along with the measures taken/being taken by the Government for redressal of such complaints ?**

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH  
AFFAIRS AND SPORTS  
(SHRI VIJAY GOEL)**

**(a) to (c) Recently Sports Authority of India (SAI) has notified Child Safety guidelines, which look into all aspects of child safety and welfare such as living conditions, diet and nutrition, recreation, psychological support etc. In addition performance audit of SAI training centres is being conducted with the help of Quality Council of India. Both these are new initiatives of the Government.**

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